

ITEM NO.19

COURT NO.10

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 9121-9122/2014

CHHANNU LAL(SINCE DECEASED) THR LRS & ORS

Appellant(s)

VERSUS

LAXMI NARAIN(SINCE DECEASED) THR LRS & ORS
(office report on default)

Respondent(s)

Date : 07/02/2017 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA
[IN CHAMBER]

For Appellant(s)

Mr. Lakshmi Raman Singh,Adv. (Not present)

For Respondent(s)

The Court made the following
O R D E R

None present on behalf of the appellants.

As a last opportunity, learned counsel for the appellants is granted three weeks' time to cure the defects in the application for substitution and the application for substituted service on behalf of proposed legal representatives of deceased respondent No.2, as pointed out by the Registry. Learned counsel for the appellants is also directed to file application for substituted service to serve the unserved respondent Nos. 1,3,4 and 5 within the stipulated time, failing which the civil appeals, as against the afore-mentioned respondents shall stand dismissed, without further reference to the Court.

[SUMAN JAIN]
COURT MASTER

[SUKHBIR PAUL KAUR]
A.R.-CUM-P.S.

(Signed order is placed on the file)

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NOS.9121-9122 OF 2014

CHHANNU LAL (SINCE DECEASED) THROUGH
L.Rs AND OTHERS

Appellant(s)

Versus

LAXMI NARAIN (SINCE DECEASED) THROUGH
L.Rs AND OTHERS

Respondent(s)

O R D E R

None present on behalf of the appellants.

As a last opportunity, learned counsel for the appellants is granted three weeks' time to cure the defects in the application for substitution and the application for substituted service on behalf of proposed legal representatives of deceased respondent No.2, as pointed out by the Registry. Learned counsel for the appellants is also directed to file application for substituted service to serve the unserved respondent Nos. 1,3,4 and 5 within the stipulated time, failing which the civil appeals, as against the afore-mentioned respondents shall stand dismissed, without further reference to the Court.

.....J.
(ARUN MISHRA)

New Delhi,
February 07, 2017